

(2) इस धारा के अधीन जारी की गयी प्रत्येक अधिसूचना, उसके इस प्रकार जारी किये जाने के पश्चात्, यथाशक्य शीघ्र, राज्य विधान-मण्डल के सदन के समक्ष रखी जायेगी।

ब्रजेन्द्र जैन,
प्रमुख शासन सचिव।

**LAW (LEGISLATIVE DRAFTING) DEPARTMENT
(GROUP-II)
NOTIFICATION**

Jaipur, September 24, 2025

No. F. 2(16)Vidhi/2/2025.- In pursuance of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to authorise the publication in the Rajasthan Gazette of the following translation in the English language of the Rajasthan Coaching Centre (Niyantaran aur Vinayaman) Adhiniyam, 2025 (2025 Ka Adhiniyam Sankhyank 16):-

(Authorised English Translation)

**THE RAJASTHAN COACHING CENTRES (CONTROL AND REGULATION) ACT,
2025**

(Act No. 16 of 2025)

(Received the assent of the Governor on the 23rd day of September, 2025)

*An
Act*

to make provisions for coaching centres of the State to register, control, regulate and determine minimum standards and requirements for registration of such centres, to take care of interests of students and provide them career guidance and psychological counselling for mental well-being, to take appropriate measures to provide security and reduce stress among students enrolled in the coaching centres, and to provide better academic support and holistic development of students in preparation of different competitive examinations and admission into specialized institutions etc. and for matters connected therewith or incidental thereto.

Be it enacted by the Rajasthan State Legislature in the Seventy-sixth Year of the Republic of India, as follows:-

1. Short title, extent and commencement.- (1) This Act may be called the Rajasthan Coaching Centres (Control and Regulation) Act, 2025.

(2) It shall extend to the whole of the State of Rajasthan.

(3) It shall come into force on such date as the Government may, by notification in the Official Gazette, appoint.

2. Definitions.- In this Act, unless the context otherwise requires,-

(a) "advertisement" means and includes any notice, circular, label, wrapper, billboard and poster etc. in any form including print, digital, broadcast, designed to promote service or brand to attract attention of potential customers, and to persuade them to take a specific action;

(b) “Authority” means Rajasthan Coaching Centres (Control and Regulation) Authority to be notified by the Government under section 3 of this Act;

(c) “coaching” means tuition, instructions or guidance in any branch of learning imparted to students but does not include counselling, sports, dance, theatre and other creative activities;

(d) “coaching centre” includes a centre, established, run, or administered by any person to provide coaching for more than 100 students in any study programme or competitive examinations or academic support to students studying in any institution;

(e) “District Committee” means committee constituted under section 5 of this Act;

(f) “fees” means the sum of money paid for coaching to the registered coaching centre and includes admission fees, teaching fee etc.;

(g) “Government” means Government of Rajasthan;

(h) “Hostel” means a residential accommodation provided by a coaching centre or person or a society, trust, company to ten or more students on payment basis;

(i) “institution” means school or any other educational institution recognized or controlled by, or affiliated to a Board, or controlled or recognized by State/Central Government, an affiliated college, and associated college, a constituted college, a university or educational institution established under the Act of Central Government or State Government;

(j) “parent” means biological father or mother of a student and includes a person who has legal responsibility for a student, regardless of biological connection;

(k) “person” means an individual and includes a group of persons or a body corporate, or a trust, firm or society or an institution;

(l) “prescribed” means prescribed by rules made under this Act;

(m) “proprietor” means a person who owns a coaching centre;

(n) “registered coaching centre” means the coaching centre registered under this Act;

(o) “rules” means rules made under this Act;

(p) “student” means a student enrolled in coaching centre;

(q) “student’s parent society” means a society formed by parent and registered under the Rajasthan Societies Registration Act, 1958 (Act No. 28 of 1958);

(r) “tutor” means a person who guides or trains students in any coaching centre and includes tutor giving specialized tuitions; and

(s) “University” means a university established or incorporated by or under a Central Act or a State Act, and includes any such institution as may, in consultation with the University concerned, be recognized by the University Grants Commission in accordance with the regulations made in this behalf under University Grants Commission Act, 1956 (Central Act No. 3 of 1956).

3. Establishment and constitution of the Rajasthan Coaching Centres (Control and Regulation) Authority.- (1) After the commencement of this Act, the State Government shall, by notification in the Official Gazette, establish and constitute for the purpose of this Act, an Authority, to be called the Rajasthan Coaching Centres (Control and Regulation) Authority.

(2) The Authority shall consist of the following, namely:-

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| (i) | Secretary in-charge, Department of Higher Education | - | <i>Ex-officio</i> Chairman; |
| (ii) | Secretary in-charge, Department of School Education or his nominee not below the rank of Joint Secretary | - | <i>Ex-officio</i> Member; |
| (iii) | Secretary in-charge, Department of Technical Education or his nominee not below the rank of Joint Secretary | - | <i>Ex-officio</i> Member; |
| (iv) | Secretary in-charge, Department of Medical Education or his nominee not below the rank of Joint Secretary | - | <i>Ex-officio</i> Member; |
| (v) | Director General of Police or his nominee not below the rank of Deputy Inspector General of Police | - | <i>Ex-officio</i> Member; |
| (vi) | Commissioner, College Education | - | <i>Ex-officio</i> Member; |
| (vii) | Director, Local Bodies, Jaipur | - | <i>Ex-officio</i> Member; |
| (viii) | a Psychiatrist from Government Hospital to be nominated by the Principal Secretary, Medical and Health Department | - | Member; |
| (ix) | an officer of Rajasthan Accounts Service, not below the rank of Accounts Officer nominated by the Secretary, Finance Department | - | Member; |
| (x) | two representatives from coaching centres nominated by the Chairman of Authority | - | Members; |
| (xi) | two representatives from student's parent society nominated by the Chairman of Authority | - | Members; and |
| (xii) | Joint Secretary, Department of Higher Education | - | <i>Ex-officio</i> Member-Secretary. |

Explanation.- For the purposes of this sub-section, the expression "Secretary in-charge" means the Secretary to the Government in-charge of a department and includes an Additional Chief Secretary and a Principal Secretary when he is in-charge of that department.

(3) The Authority shall be a body corporate by the name aforesaid, having perpetual succession and a common seal, with power, subject to the provisions of this Act, to acquire, hold and dispose of property, both movable and immovable, and to contract and may, by the said name, sue or be sued.

(4) The term of nominated non-government members shall be one year.

(5) The allowances of nominated non-government members shall be such as may be prescribed.

(6) The headquarters of the Authority shall be at Jaipur.

4. Powers and functions of the Authority.- (1) The Authority shall, for the purpose of discharging its functions under this Act, have the same powers of a civil court as are vested

in a court under the Code of Civil Procedure, 1908 (Central Act No. 5 of 1908) while performing functions under the Act, in respect of the following matters, namely:-

- (a) summoning and enforcing the attendance of witnesses;
- (b) requiring the discovery and production of any documents;
- (c) requisitioning any public record or copy thereof from any office;
- (d) receiving evidence on affidavits; and
- (e) issuing commissions for inspection.

(2) The Authority shall entertain the appeal preferred under section 21 of this Act against the order of the District Committee.

(3) The Authority shall establish and maintain a portal with features as may be prescribed, in accordance with the provisions set forth therein.

(4) The Authority may establish a 24x7 call centre for such districts as may be prescribed for the purpose of addressing grievances of students enrolled in coaching centres.

(5) The Authority shall meet as often as may be necessary at such time and such place as may be prescribed.

(6) The Authority shall monitor performance of District Committee and give directions to the district authorities, as are necessary for ensuring compliance of provisions of this Act and rules and orders made thereunder.

(7) The Authority shall ensure that District Committee redresses grievances in a prescribed time limit.

(8) The Authority or any officer authorized by general or special order in this behalf by the Chairman, if he has reason to believe that, there is or has been any contravention of provisions of this Act or the rules made thereunder, may inspect any premises of coaching centre and ask for any such records, accounts, register or other documents for the purpose of ascertaining whether there is or has been any such contravention and if the Authority is of the view that further action is required the Authority may refer the matter to District Committee for necessary action.

(9) Any other function for interest of students, holistic development of students, career guidance, psychological counselling and mental wellbeing etc. of students.

5. District Committee.- (1) The State Government shall constitute a District Committee in each district for proper monitoring of the coaching centres situated in the district.

(2) The District Committee shall consist of the following members, namely:-

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| (a) District Magistrate | - | <i>Ex-officio</i>
Chairman; |
| (b) Superintendent of Police | - | <i>Ex-officio</i>
Member; |
| (c) Commissioner /Chief Executive Officer of
concerned Urban Local Body | - | <i>Ex-officio</i>
Member; |
| (d) Chief Medical and Health Officer | - | <i>Ex-officio</i>
Member; |
| (e) District Education Officer (Secondary) | - | <i>Ex-officio</i>
Member; |

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| (f) a psychiatrist from Government Hospital to be nominated by the District CMHO | - | Member; |
| (g) an officer of the Rajasthan Accounts Service, not below the rank of Accounts Officer nominated by the Chairman of District Committee | - | Member; |
| (h) two representatives of coaching centres nominated by the Chairman of District Committee | - | Members; |
| (i) two representatives from student's parent society nominated by the Chairman of District Committee | - | Members; |
| (j) Principal of any Government Post Graduate College at district headquarter nominated by Chairman | - | Member; and |
| (k) Additional District Magistrate (Administration) | - | Member-Secretary. |

(3) The term of nominated non-government members shall be one year.

6. Powers and functions of the District Committee.- (1) The District Committee shall, for the purpose of enquiry under this Act, have the same powers of a civil court as are vested in a court under the Code of Civil Procedure, 1908 (Central Act No. 5 of 1908) while performing functions under the Act, in respect of the following matters, namely:—

- (a) summoning and enforcing the attendance of witnesses;
- (b) requiring the discovery and production of any documents;
- (c) requisitioning any public record or copy thereof from any office;
- (d) receiving evidence on affidavits; and
- (e) issuing commissions for inspection.

(2) The District Committee shall carry out the following functions:-

- (a) to ensure implementation of the policies, recommendations, and directions of the Rajasthan Coaching Centres (Control and Regulation) Authority;
- (b) to register the coaching centre, and to renew the registration certificate or refuse the renewal, as per provision of section 7 of this Act;
- (c) to take all such steps as necessary for ensuring the promotion and protection of students along with ensuring imparting of quality education in all coaching centres;
- (d) to ensure that the coaching centre does not charge total fee in one time and option shall be given to the parents to pay the fee in minimum four equal instalments within the duration of the course;
- (e) to constitute Grievance Redressal Cell at the district and block level for prompt and effective resolution of the grievances of students and their parents as may be prescribed;
- (f) to take steps to rein in the malpractices of bogus advertisement, false claims, lucrative offers etc. by coaching centres;
- (g) to enquire about the complaints made by the students or parents as per the provisions of section 18 of this Act;
- (h) to inspect *suo moto* or upon any complaint, any records of a coaching centre by

itself or any person or persons authorised by the Chairman of District Committee. The owner or person-in-charge of the coaching centre shall produce before the District Committee such records as may be required during the inspection;

(i) to give directions for refund of remaining fee in case a student has paid for the course in full and is leaving the course in the middle of the prescribed period out of the fees deposited earlier for the remaining period, on pro-rata basis within ten days. District Committee may direct to refund the hostel fees and mess fee etc. if the student is staying in the hostel of the coaching centre;

(j) to ensure that teachers serving in regular cadre strength in any government institute do not engage in teaching in coaching centres;

(k) to ensure that the owner or person-in-charge of a coaching centre shall maintain such records, registers or other documents, as may be prescribed;

(l) to ensure that complaint and suggestion box is installed in each coaching centre and shall arrange to collect periodically the complaints and suggestions posted in such boxes;

(m) to ensure that coaching centres do not conduct coaching classes for those students who are also studying in institutions/schools during their institutions/schools' hours, so that their regular attendance in such institutions/schools remains unaffected;

(n) to ensure that coaching centre shall keep in view the schedule of School Assessment as set out by the Central and State Education Boards and accordingly adjust the study hours of the coaching centre;

(o) to maintain accounts of the amount received on account of the coaching centres from the registration fee, penalty, any other source etc. and for this purpose it shall open a bank account and shall maintain the account of income and expenditure. The transactions in this account shall have to be audited every year as may be prescribed. The statement of account so audited shall be submitted to the Authority at the end of each financial year;

(p) to meet as often as may be necessary at such time and place as may be decided by the Chairman of the District Committee but not less than once in every two months;

(q) to ensure refund of entire fee to the student by the coaching centre in case of cancellation of registration, or self-closure of coaching centre; and

(r) any other functions as may be prescribed.

7. Registration of the Coaching Centre.- (1) After the commencement of this Act, no coaching centre shall be established or run without obtaining valid registration certificate.

(2) Coaching centre existing on the date of commencement of this Act, shall apply for registration within a period of three months from the date of commencement of this Act.

(3) Application for the registration of coaching centre shall be made to the District Committee, within whose local jurisdiction such coaching centre is situated, in the prescribed form along with registration fee and such documents as may be prescribed.

(4) In case of coaching centre having multiple branches, each of such branches shall be treated as separate coaching centre and it shall be necessary to submit a separate application for registration of each branch.

(5) The District Committee after holding an enquiry and after satisfying itself that the applicant has complied with all requirements of this Act and rules made thereunder, the

District Committee shall within 3 months from the date of receipt of the application for registration of coaching centre, either grant the registration certificate in the prescribed form, or shall communicate to the applicant his order of refusal to grant such registration after recording reasons in writing:

Provided that no order refusing the registration shall be passed except after giving to the person concerned a reasonable opportunity of being heard.

(6) The period of validity of the registration certificate shall be three years unless cancelled earlier for any reason.

(7) Every registered coaching centre shall apply for renewal of registration certificate to the District Committee two months prior to the date of expiry of such registration, in such form, with a renewal fee and documents as may be prescribed.

(8) The District Committee may, on receipt of an application for renewal of registration certificate in the prescribed form and on payment of the prescribed fees, shall decide on the application for renewal of registration certificate before the expiry of the registration period and may renew the certificate or may communicate the refusal thereof to the applicant before the expiry of the registration period, after recording the reasons for such refusal in writing:

Provided that no order refusing renewal of the registration shall be passed except after giving the person concerned a reasonable opportunity of hearing.

(9) The District Committee shall create a web-portal/online mechanism to facilitate the registration of coaching centre in faceless manner with minimum human interface.

8. Terms and conditions for registration.- (1) No coaching centre shall-

- (i) engage tutors having qualification less than graduation;
- (ii) make misleading promises or guarantee of rank or good marks to parents/students for enrolling them in the coaching centre;
- (iii) be registered, if it has less than a minimum one square meter area per student;
- (iv) hire the services of any tutor or person who has been convicted for any offence involving moral turpitude;
- (v) be registered unless it has counselling system as per the requirement of this Act or rules made thereunder.

(2) The person or proprietor operating coaching centre shall submit an affidavit regarding fulfilment of all mandatory terms and conditions as mentioned in sub-section (1) along with application for registration.

(3) Coaching centre shall have a website with updated details of the qualifications of tutors, courses/curriculum, duration of completion, hostel facilities (if any), and the fees being charged, easy exit policy, fee refund policy, number of students undertaken coaching from the centre and percentage of number of students finally succeeded in getting admission in higher education institutions etc..

(4) Coaching centre shall adhere to the various laws, rules, regulations etc. including separate registration as applicable in the local jurisdiction.

9. Documents to be accompanied with the application for registration.- (1) Every application for registration of a coaching centre shall be accompanied by an undertaking by the proprietor stating that-

- (a) he shall use only the word 'registered coaching centre' and shall not use the words 'recognized' or 'approved' on any sign board or any prospectus or correspondence or communication of whatever nature or at any place;
 - (b) coaching classes for those students who are also studying in institutions, shall not be conducted during their institution's hours;
 - (c) the necessary information regarding the qualifications of the tutors, time table of the coaching class, the fee charged and general information, as specified, regarding the coaching class shall be displayed on the website and notice board at prominent place in the premises of the coaching centre;
 - (d) he or any tutor or person employed, in any manner in the coaching centre has not been convicted for any offence involving moral turpitude;
 - (e) he shall abide by the condition regarding the specified number of students to be admitted in the coaching class; and
 - (f) he shall abide by the other terms and conditions as may be prescribed.
- (2) He shall also attach such other documents as may be prescribed.

(3) The application for renewal of the registration shall be accompanied by a copy of the statement of accounts audited by Chartered Accountant.

10. Infrastructure requirements.- A coaching centre shall fulfill the following infrastructure related requirement:-

- (a) within the basic structure of the coaching centre, a minimum one square meter area may be allocated for each student during a class/batch. There shall be sufficient infrastructure in proportion to the number of students enrolled;
- (b) the coaching centre building shall adhere to fire safety codes, building safety codes and other standards and shall obtain a Fire and Building Safety Certificate from the local body concerned;
- (c) for the assistance of the students, coaching centre shall have first aid kit and medical assistance/treatment facility. List of referral services like hospitals, doctors for emergency services, police helpline, child helpline 1098 details, fire service helpline, women helpline etc. shall be displayed at conspicuous place;
- (d) the coaching centre building shall be fully electrified, well-ventilated;
- (e) safe and potable drinking water shall be available for all students and staffs of the coaching centre;
- (f) the coaching centre may be suitably fitted with CCTV cameras wherever required and security shall be well maintained;
- (g) a complaint box or register may be placed at the coaching centre for the students to raise a complaint. Coaching centre shall have committee for redressal of complaints/grievances of students; and
- (h) provision of separate toilets for males and females shall be made within the coaching centre building premises.

11. Curriculum and classes.- For the purpose of achieving holistic development of students and to provide psychological counselling for mental well-being of the students, in respect of curriculum and classes, along with coaching, coaching centres shall,-

- (i) make efforts to complete the classes in the stipulated time as mentioned in the prospectus;

- (ii) provide remedial or support classes to student who require additional support in their academics;
- (iii) chalk out time-table to allow the students to relax and recuperate and thus, not build additional pressure on them;
- (iv) ensure weekly off for students as well as tutors;
- (v) not conduct assessment-test/exam on the day after weekly off;
- (vi) customize leave in such a manner that the students are able to connect with their family during the important and popular festivals;
- (vii) conduct coaching classes in a way that it is not excessive for a student and it should not be more than 5 hours in a day;
- (viii) endeavour to organize co-curricular activities at regular intervals in addition to conducting regular classes; and
- (ix) make efforts to organize counselling sessions for the development of students' mental health and life skills.

12. Code of conduct for the coaching centre.- There shall be a code of conduct for coaching centres registered in the State and every coaching centre must adhere to the code. The salient features of the code of conduct are as follows:-

- (i) the number of students to be enrolled in each class/ batch may be clearly defined in the prospectus and published on website. In no case such enrolment shall be increased in class/batch during the ongoing course;
- (ii) the number of students admitted may be in line with the requirements of maintaining a healthy teacher-student ratio in each class and for creating more opportunities for building relationship with tutors and counsellors. It should be ensured that students are able to connect with the tutor and the student has easy access and visibility to the screen/blackboards;
- (iii) the students shall be well apprised about the difficulty of exams, syllabus, level of intensity of preparation and efforts required before enrolling into the curriculum;
- (iv) the students shall be made aware about the educational environment, cultural living, realities, and difference between preparation of school level examinations and competitive examination;
- (v) apart from options for admission in engineering and medical institutes, information about other career options may be provided to the students, so that they do not get stressed about their future and can choose an alternative career option;
- (vi) parents may be given an option of aptitude test for their ward prior to enrolling them in a coaching institution, thereby enabling an informed decision regarding their career selection;
- (vii) coaching centre should create awareness among students and parents that excessive ambitions may cause mental pressure;
- (viii) coaching centre shall not make public the result of assessment test conducted by it. Keeping the assessment test confidential, it should be used for regular analysis of performance of students and the student whose education performance is deteriorating, should be provided counselling; and

(ix) There shall be no segregation of batches based on the performance of students.

13. Fees.- (1) The tuition fees for different courses/curriculum being charged shall be fair and reasonable and receipts for the fee charged must be made available.

(2) The coaching centre must issue a prospectus mentioning the different courses/curriculum, their duration of completion, number of classes, lectures, tutorials, hostel facility, mess and the fees being charged, easy exit policy, fee refund etc. These details shall also be displayed at prominent and accessible place in the premises.

(3) The prospectus, notes and other material shall be supplied by the coaching centre to their enrolled students without any separate fees thereof.

(4) If the student has paid for the course in full and is leaving the course in the middle of the prescribed period, student shall be refunded from out of the fees deposited earlier for the remaining period, on pro-rata basis within ten days. If the student is staying in the hostel of the coaching centre, then the hostel fees and mess fee etc. shall also be refunded in the same manner.

(5) Under no circumstances, the fee on the basis of which enrolment has been made for a particular course and duration shall be increased during the ongoing course.

14. Counsellors and psychologists support.- (1) Coaching centre should establish the mechanism for immediate intervention to provide targeted and sustained assistance to students in distress and stressful situation.

(2) The District Committee may take steps to ensure that a counselling system be developed by the coaching centre and is easily available for the students and parents. Information about the names of psychologists, counsellors, and the time they render services may be provided to all students and parents.

(3) Counsellors and experienced psychologists may be involved to counsel and provide psychotherapeutic service to students for reducing of mental stress and depression.

(4) Career counsellors may be on boarded to assess the student's interest, aptitude and capability, and accordingly guide and counsel the students and their parents with realistic expectations to choose the best career option.

(5) Regular workshops and awareness weeks may be arranged for parents, students and teachers on mental health and prevention of stress by the coaching centre. It should also focus on basic training in health, good nutrition, personal and public hygiene, disaster response and first-aid as well as scientific explanations of the detrimental and damaging effects of alcohol, tobacco, and other drugs. The matter of positive parenting should also be stressed upon in the interaction session organized for parents by the centre in the context of students' mental health, resilience and responsible self-care.

(6) Tutors may undergo training in mental health issues to convey information effectively and sensitively to students about their areas of improvement.

(7) As part of counselling the coaching centre should organize peer group interaction and group-based curricular exercises in discussions, competitions and projects.

(8) The doubts of student shall be resolved by those tutors who have taught in the class so that student feels satisfied.

15. Maintenance of records.- The coaching centre should maintain such records, accounts, registers, or other documents, as may be prescribed.

16. Restriction on shifting of coaching centre.- Coaching centre shall conduct coaching only at the place indicated in the registration certificate and shall not be shifted to

any place other than its registered address, without the prior written approval of the District Committee.

17. Monitoring of activities of the coaching centre.- The District Committee, or any other officer authorized by the Authority shall conduct continuous monitoring of the activities of the coaching centre and enquire any coaching centre regarding the fulfilment of required eligibility of registration and satisfactory activities of the coaching centre.

18. Complaints.- A complaint may be filed before the District Committee against the coaching centre by the student, parent or tutor/employee of the coaching centre. On receipt of complaint or on receipt of reference from the Authority, the District Committee may either itself or through any of its members authorized for the said purpose by the Chairman of District Committee, shall enquire into the matter, after enquiry the District Committee may pass appropriate order within thirty days from the date of receipt of complaint:

Provided that no order imposing penalty under section 19 shall be passed without providing opportunity of hearing to the coaching centre.

19. Penalties.- (1) In case of violation of any of the terms and conditions of registration or general conditions, the coaching centre shall be liable for penalties as follows:-

- (i) rupees 50,000/- for first violation; or
- (ii) rupees 2,00,000/- for the second violation; or
- (iii) cancellation of registration for subsequent violation.

(2) If coaching centre fails to pay the amount of penalty the amount may be recovered from the proprietor of coaching centre as arrears of land revenue.

20. Cancellation of registration.- The certificate of registration granted to the coaching centre, without prejudice to any other penal action that may be taken for violation of relevant law, at any time be cancelled, if the concerned District Committee is satisfied that the coaching centre has contravened any of the provisions of the Act or violated any of the terms and conditions subject to which the registration was granted:

Provided that, no such order shall be passed by the District Committee without giving the holder of such certificate a reasonable opportunity of being heard.

21. Appeal.- (1) Any person aggrieved by any order of District Committee may, within thirty days from the date of receipt of such order, appeal to the Authority in the manner as may be prescribed.

(2) The Authority may entertain the appeal after the expiry of the said period of thirty days if it is satisfied that the appellant had sufficient cause for not preferring the appeal within said period.

(3) The Authority shall dispose of the appeal within thirty days of filing of appeal after giving an opportunity of being heard.

22. Prohibition of misleading advertisement relating to coaching centre.- No coaching centre shall publish or cause to be published or take part in the publication of any misleading advertisement relating thereto.

23. Act not to be in derogation of any other law.- The provisions of this Act shall be in addition to and not in derogation of the provisions of any other law for the time being in force.

24. Bar of jurisdiction.- No civil court shall have jurisdiction in respect of any matter which the State Government or any person or authority is empowered by or under this Act or the rules made thereunder.

25. Power to give directions.- The State Government may, from time to time, give such general or specific directions, in writing, as may be necessary, to the Authority for the effective implementation of the provisions of this Act.

26. Power to issue guidelines.- The State Government may, from time to time, issue necessary guidelines for carrying out the purposes of this Act.

27. Protection of act done in good faith.- No suit, prosecution, or other legal proceedings shall lie against the Authority and District Committee, or Chairman or any member, officer, employee in respect of anything done or intended to be done in good faith in pursuance of the provisions of this Act or the rules made thereunder.

28. Power to make rules.- (1) The State Government shall make rules for carrying out the purposes of this Act.

(2) All rules made under this Act shall be laid, as soon as may be after they are so made, before the House of the State Legislature, while it is in session for a total period of fourteen days which may be comprised in one session or in two successive sessions, and if before the expiry of the session in which they are so laid, or of the session immediately following, the House of the State Legislature makes any modifications in any of such rules, or resolves that any such rule should not be made, such rules shall thereafter have effect only in such modified form or be of no effect, as the case may be, so however that any such modification or annulment shall be without prejudice to the validity of anything previously done thereunder.

(3) Every rule made under this Act shall be published by the State Government in the Official Gazette.

29. Power to remove difficulties.- (1) If any difficulty arises in giving effect to the provisions of this Act, the State Government may, by notification in the Official Gazette, make such provisions, not inconsistent with this Act, as it deems necessary or expedient for removing the difficulty:

Provided that no order under this section shall be made after expiry of three years from the date of the commencement of this Act.

(2) Every notification issued under this section shall, as soon as may be after it is issued, be laid before the House of State Legislature.

ब्रजेन्द्र जैन,

Principal Secretary to the Government.

राज्य केन्द्रीय मुद्रणालय, जयपुर।